

THE SECOND SCHEDULE

(See section 476)

FORM No. 46

WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY

(See section 442)

To the Officer in charge of the Jail at
(or other officer in whose custody the person is)

WHEREAS _____ (*name and description of prisoner*) was committed to your custody under warrant of this Court, dated the _____ day of _____, and has since with his surety (*or sureties*) duly executed a bond under section 441 of the Code of Criminal Procedure;

This is to authorise and require you forthwith to discharge the said _____ (*name*) from your custody, unless he is liable to be detained for some other matter.

Dated, this _____ day of _____, 19 ____ .

(Seal of the Court)

(Signature)